

F.No. J-11017/12/2021-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi
Dated 1st February, 2022

OFFICE MEMORANDUM

Subject :- Engagement of Counsels by Railways in various Courts.

The procedure to be followed for the engagement of Counsels for Ministry of Railways for various High Courts and Subordinate Courts has been reviewed by the Department of Legal Affairs with the approval of Hon'ble Minister for Law and Justice and it has been decided that henceforth cases on behalf of Ministry of Railways would be defended by the Counsels empanelled by the Department of Legal Affairs, Ministry of Law and Justice.

2. Accordingly, the orders for empanelment of advocates for Union of India shall also include matters pertaining to Ministry of Railways before all Courts/Tribunals and notice of suits/petitions in respect of Railway matters shall be accepted by the respective Branch Secretariats/Litigation (High Court) Section, Delhi/Litigation (Lower Court) Section, Delhi/Branch Secretariats concerned/Litigation In-charge of various Courts/Tribunals, as notified in this Department's O.M No.J-12017/01/2019-Judicial, dated 21.10.2019.

4. These instructions shall come into force with immediate effect.


(R.K. SRIVASTAVA)

Joint Secretary & Legal Adviser

1. Additional Solicitors General (as per list attached)
2. Assistant Solicitors General (as per list attached)
3. Sr. CGSC/Standing Government Counsel (as per list attached)
4. Incharge, Branch Secretariats at Mumbai, Kolkata, Chennai & Bengaluru.
5. Incharge, Litigation (HC) Section, Delhi/Incharge(LC) Section, Delhi

Copy to:

1. The Registrar Generals of all High Courts
2. All District Judges.

3. The Registrar, Central Administrative Tribunal (PB) at New Delhi and all of its Benches in the country.
4. The Registrar, Railways Claims Tribunal (PB) at Delhi and all of its Benches in the country.



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